

ITEM NO.31

COURT NO.6

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12440/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in SAD No. 122/2024 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

LALIT MOHAN KHOLIYA & ORS.

Respondent(s)

(IA No. 240704/2024 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 22270/2024 (XI)

(IA FOR EXEMPTION FROM FILING O.T. ON IA 186917/2024 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 186919/2024 FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 186921/2024 FOR PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES ON IA 210478/2024 FOR EXEMPTION FROM FILING O.T. ON IA 273077/2024 FOR VACATING STAY ON IA 280168/2024)

Date : 12-02-2025 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) :Ms. Ruchira Goel, AOR
Mr. Sharanya Sinha, Adv.

For Respondent(s) :Mr. Himanshu Shekhar Tripathi, AOR

Mr. Ajit Kumar Sinha, Sr. Adv.
Mr. Ivan, AOR

UPON hearing the counsel the Court made the following
O R D E R

List on 05.03.2025.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(NAND KISHOR)
COURT MASTER